

Daily Status

CCH1 PRL. CITY CIVIL and SESSIONS JUDGE

In the court of :CCH1 PRL. CITY CIVIL AND SESSIONS JUDGE**CNR Number** :KABC010352432018**Case Number** :SPL.C/0000872/2018RAJA RAJESHWARI NAGARA PS **versus** A1 AMOLA KHALE ALIAS BAYI SAB ALIAS TOPIWALA BAYI SAB ALIAS CHOTE
BHAYI SAB ALIAS SANJAYA BANSARE**Date** : 30-10-2021

Business : A-1, 2, 5, 6, 7, 8, 11, 13, 14, 17, 18 are produced from Bengaluru Central Prison through V.C. JC is extended till next date. A-10 is produced from Yerwada Central Prison through V.C. JC is extended till next date. A-3, 4, 9, 12, 16 are produced from Arther Road Prison through V.C. JC is extended till next date. RRK advocate filed NOC power for A-11 obtained in presence of jail authority and the same is accepted. Counsel for A-11 filed memo stating that he will not press application filed u/s.227 of Cr.P.C. Hence, in view of memo, the said application is dismissed as not pressed. Charge for the alleged offences framed. The same was read over and explained to the accused persons in the language known to them in Marathi and Kannada, since Marathi language is known to the Presiding Officer in presence of their counsel before the court. The accused persons after having understood the same pleaded not guilty and claim to be tried. The obtaining of signature of accused on the certificate of charge is dispensed with since the same is recorded through V.C. The A-1 to 14 and 16 to 18 submits that they want to consult their advocates in jail and permission may be granted to their counsel to brief them before fixing the trial. Hence, in view of their submission, permission is granted to their respective counsels to meet the respective accused persons at Arther Road Jail, Bombay, Yerwada Jail, Pune and Parappana Agrahara Jail, Bengaluru for briefing them with reference to this case. The counsels are required to give their prior intimation to the respective jail authorities to fix the date by jail authorities for briefing. A-3, 4, 9, 12 and 16 request that they be secured to Parappana agrahara for trial in this case since no any case is proceeding in Maharashtra. They are advised before the jail authority to move necessary application to this court so that necessary orders can be passed by this court. The parappana Agrahara J.C. is directed not to transfer any of the accused to any other prison without specific order from this court in that regard so as to conduct smooth trial. Issue necessary intimation to the jail authority accordingly. Call on for FDT by 8.12.2021.

Next Purpose : HEARING**Next Hearing Date** : 08-12-2021

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